

# HIGH COURT OF KARNATAKA, BENGALURU

February 19, 2021

## NOTICE

- I. The existing Standard Operating Procedure for the **Benches of the High Court of Karnataka at Dharwad and Kalaburagi** stands withdrawn with effect from February 22, 2021, subject to the following restrictions:
  - a) At the entry points of all Court complexes, every person, including the members of the Bar, shall be subjected to thermal scanning. If at the time of scanning, it is revealed that any one has the symptoms of COVID-19, he/she shall be denied entry into the Court Complex;
  - b) If possible, separate entrances be provided to all the Court Complexes, one will be for entry of Judicial Officers, Advocates and Staff Members and the other one will be for the entry of litigants, witnesses, Police/Government Officers etc. Hand sanitizers shall be provided at all entry points in the corridors.
  - c) The Additional Registrar General concerned shall have the power to remove any person/s from the Court Complex who is/are found not wearing face

mask or not maintaining proper physical distancing;

- d) With effect from February 22, 2021, for rectification of office objections in all categories of matters, the practice prevailed before the commencement of lockdown shall be restored;
- e) Present filing system of accepting memo for posting only through email shall continue till further orders and memo will not be accepted physically. The memo shall be in the form annexed as Annexure 'A'; and
- f) These decisions are based on the present status of the COVID-19 and the same is liable to change any time in future.

**PRINCIPAL SEAT OF THE HIGH COURT OF KARNATAKA  
AT BENGALURU**

II. The existing Standard Operating Procedure stands withdrawn subject to the following restrictions with effect from February 22, 2021:

- a) Entry of all litigants shall be permitted from Gate No 5 on the litigant producing a certificate issued by his/her lawyer in the prescribed format annexed as Annexure 'B';

- b) Every person who enters the Court Complex shall be subjected to thermal scanning. If he/she is found to have any symptoms of COVID-19, entry shall be denied to him/her;
- c) Parties-in-person shall be allowed to enter the Court Complex from Gate No 5 only on production of soft/ hard copy of the cause list indicating that his/her case is posted on the particular day;
- d) If the Party-in-person wants to enter the Court Complex for rectification of objections, he/she shall send an email to the Registrar (Judicial) ([regjudicial@hck.gov.in](mailto:regjudicial@hck.gov.in)) and the Registrar (Judicial) shall convey to the Party-in-person the date and time for rectification of objections. On production of soft/hard copy of the intimation received from the Registrar (Judicial), entry shall be allowed to such persons.
- e) Till February 27, 2021, for rectification of office objections in all categories of matters except Writ Petitions and Writ Appeals, shall be permitted by fixing prior appointment as per the existing practice. From March 1, 2021, rectification of office objections of all categories of cases shall be permitted at the places to be notified without fixing

prior appointment. However, the Parties-in-person will have to seek prior appointment from the Registrar (Judicial) for entering the Court Complex for rectification of office objections. It is made clear that the rectification of office objections will be permitted only at the designated places and the members of the Bar, their Clerks and Parties-in-person are requested not to enter the pending branches for that purpose;

- f) Present filing system of accepting memo for posting only through email shall continue till further orders and memo will not be accepted physically. The memo shall be in the form annexed as Annexure 'A';
- g) The present practice of dividing the cause lists into five sessions will continue with a view to avoid congregation in the Court Halls. However, the cases on all five lists will be serially numbered;
- h) The present practice of entry points for vehicles and parking will continue. Even the present practice followed for entry through Gate Nos 2 and 5 will continue; and

- i) This arrangement is made considering the present status of the COVID-19 situation and the same will be reviewed in the first week of March 2021.

**COMMON RESTRICTIONS TO HIGH COURT OF KARNATAKA, BENGALURU INCLUDING BENCHES AT DHARWAD AND KALABURAGI:**

- a) The present arrangements for filing of cases at places outside the main Court Buildings shall continue till further orders;
- b) The Karnataka State Bar Council and all the Bar Associations in the State are requested to appeal to the litigants to visit the Courts only if it is absolutely necessary.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE,**

**Sd/-  
(RAJENDRA BADAMIKAR)  
REGISTRAR GENERAL**

**IN THE HIGH COURT OF KARNATAKA AT  
BENGALURU/DHARWAD/KALABURAGI**

**MEMO FOR POSTING**

FR No. :

Case No. :

Classification :

Petitioner/Appellant :

Respondent :

Single Bench/  
Division Bench :

Roster Judge/s :

Fresh or Old :

Category : Orders/I.A./Prl. Hearing/  
B-Group

Whether the case is listed on any  
of the advance lists :

Date of the impugned order :

Memo, if any filed earlier. : Yes/No  
If yes, mention the date and  
State whether it was rejected

Urgency – To be explained in brief :  
preferably in not more than five lines

Date of filing :

Requested Dates for listing :

Place: Advocate for \_\_\_\_\_  
Date: Party-in-person

